

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-52/2006/3957/A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
District & Sessions Judge,  
Karbi Anglong.

Dated Guwahati, the 2<sup>nd</sup> <sup>May</sup> ~~April~~, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/3601/2024 Dated 24.04.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for two days from 29.04.2024 to 30.04.2024** (prefixing 26.04.2024 to 28.04.2024; suffixing 01.05.2024), **along with station leave permission, from the evening of 25.04.2024 till the morning of 02.05.2024.** Further, you are asked to hand over charge to the Additional District & Sessions Judge, Karbi Anglong, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

*SD/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-52/2006/3958-3959/A, dated**

Copy to:

- , 02-05-2022
1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action.
  - ✓ 2. The Project Manager, Gauhati High Court.

*h*  
**JT. REGISTRAR (VIGILANCE)**  
*R*